

CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH, CHENNAI

O.A. No.310/01406/2019
Dated 24th Thursday of October, 2019

PRESENT

Hon'ble Mr. P. Madhavan, Member(Judicial)
Hon'ble Mr. T. Jacob, Member(Administrative)

S. Nirmala (Age 35 years),
D/o. V. Subramani,
No. 13/6, Muthamizh Nagar,
Pallavan Street,
Thiruninravur,
Chennai- 602 024.

... Applicant

By Advocate: M/s. R. Malaichmay

Vs

1. Union of India Rep. by the Chairman,
Railway Recruitment Board,
Ministry of Railways,
FROA Office,
Rail Bhavan,
Raisina Road,
New Delhi- 110 001;
2. The Member Secretary,
Railway Recruitment Board,
No.5, Dr. P.V. Cherian Crescent Road,
Egmore,
Chennai- 600 008;
3. The Executive Director,
Establishment,
Railway Recruitment Board,
No.5, Dr. P.V. Cherian Crescent Road,
Egmore,
Chennai-600 008.

... Respondents

By Advocate : Mr. P. Srinivasan

ORAL ORDER

(Hon'ble Mr. P. Madhavan, Member(J))

OA has been filed by the applicant seeking the following relief:-

"To direct the respondents to call the applicant for certificate verification and medical examination based on the normalized marks awarded to her and thereby appoint her to the Level-1 post (as per 7th CPC) at par with the candidates selected and appointed as per the notification CEN02/2018 with all attendant benefits."

2. When the matter is taken up for hearing on admission, learned counsel for the applicant submits that applicant has come up in merit and she had secured 34.82212 marks whereas the cut off marks for reserved community of scheduled caste is 30.33. As she was not called for interview, she made a representation Annexure-A/6, dated 02.08.2019 which is still pending with the authorities.
3. Learned counsel for the applicant submits that his client would be satisfied if the respondents are directed to consider and dispose of pending representation dated 2.8.2019 in accordance with rules and regulations by passing a reasoned and speaking order within a stipulated time.
4. Mr. P. Srinivasan, Ld. Standing Counsel takes notice for the respondents has no objection.
5. In view of the limited submission made, we are of the view that OA could be disposed of at admission stage by directing the respondents to consider and dispose of the pending representation Annexure-A/6, dated 2.8.2019 in accordance with rules and regulations by passing a reasoned and speaking order within a period of three months from the date of receipt of copy of the order.
6. OA is disposed of accordingly with the above observation. No costs.

(T. Jacob)
Member(A)

(P. Madhavan)
Member(J)

24.10.2019

asvs